

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Divison Bench)

Item No.-506
IB-682/ND/2023

IN THE MATTER OF:

Refex Industries Ltd

Vs.

TRN Energy Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 04.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Adv Rakesh Kumar, Adv Preeti Kashyap, Adv Ankit Sharma, Adv Varun Pandit, Adv Yash Dhawan
For the SRA : Mr. Abhishek Anand, Mr. Karan Kohli and Mr. Abhishek Sinha

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that the matter has already been settled with the Corporate Debtor and sought time to file an appropriate application for withdrawal of the petition. Ld. Counsel for the Corporate Debtor is also present. In view of this, list this matter on **01.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**